

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No. 134/2001

IN

OA No. 2261/2000

New Delhi: this the 12th day of MAY, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, Member (J)

Mange Ram Gupta,
S/o Late Shri Tika Ram,
R/o D-673, DIZ Area,
Gole Market,
New Delhi.

working as UDC,
Govt. of India Press,
Minto Road,

New Delhi-2

Review Applicant

Versus

1. Union of India,
through its Secretary,
Ministry of Urban Development & Poverty
Alleviation,
Nirman Bhawan,
New Delhi-11.

2. Directorate of Printing,
through its Director,
Ministry of Urban Development & Poverty
Alleviation,
Nirman Bhawan,
New Delhi-6.

3. R.S. Wadhwa,
Manager,
Govt. of India Press,
Minto Road,
New Delhi-2

Respondents

ORDER (BY CIRCULATION)

S.R. Adige, VC (A)

Perused RA No. 134/2001 seeking review of the
Tribunal's order dated 19.2.2001 in OA No. 2261/2000.

2. In OA No. 2261/2000 applicant who is a Group 'C'
employee in GOI Press, Minto Road, impugned respondents'
Memo dated 4.8.2000 (Annexure-A1 to the OA) initiating
disciplinary proceedings against him and order dated
19.10.2000 (page 19 of the OA) appointing the presenting
officer.

3. The main ground for challenge in the OA was that the Manager GOI Press was not applicant's disciplinary Authority and was therefore not competent to issue the impugned order.

4. Under Rule 13(2) CCS(CCA) Rules a disciplinary authority competent under these rules to impose any ^{minor} of the penalties specified in Clause (i) to (iv) of Rule 11, may institute disciplinary proceedings against any Govt. servant for the imposition of any of the ^{major} penalties specified in Clause (v) to (ix) of Rule 11, notwithstanding that such disciplinary authority is not competent under these rules to impose any of the latter penalties.

5. During hearing of the OA respondents' counsel had invited our attention to Ministry of Urban Development Standing Order No.1559 dated 19.6.99 issued pursuant to Rule 12(2)(b) CCS(CCA) Rules empowering the Manager, GOI Press Minto Road to impose any penalty specified in Rule 11(1) to (iv) in respect of Group 'C' and Group 'D' employees of the aforesaid Press.

6. Under the circumstances, by virtue of S.O.No.1559 dated 19.6.99 read with Rule 13(2) CCS(CCA) Rules, the Manager, GOI Press Minto Road is competent to initiate disciplinary proceedings for a ^{major} penalty under Rule 14 CCS(CCA) Rules as has been done vide impugned order dated 4.8.2000.

7. The order dated 19.8.2000, does not warrant any review. RA dismissed.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER(J)

S.R.Sadige
(S.R.SADIGE)
VICE CHAIRMAN(A).